

TEM NO.33,33.1

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 8633/2017

(Arising out of impugned final judgment and order dated 21-07-2017 in CRLA No. 3094/1985 passed by the High Court Of Judicature At Allahabad)

GAURI SHANKAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(WITH PRAYER FOR INTERIM RELIEF and IA No.90253/2017-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 8917/2017 (II)

(WITH PRAYER FOR INTERIM RELIEF and IA No.102805/2017-EXEMPTION FROM FILING O.T.)

Date : 05-02-2018 These matters were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Anupam Mishra, AOR
Mr. Hari Kumar V., Adv.
Mr. Simanta Kumar, Adv.

Mr. N.K. Mody, Sr. Adv.
Mr. Ankur Mody, Adv.
Ms. Siddhi Padia, Adv.
Mr. Pankaj Gupta, Adv.
Mr. Santosh Sharma, Adv.
Mr. Ratish Kumar, Adv.
Mr. Rahul Tomar, Adv.
Mr. Sarvam Ritam Khare, AOR

For Respondent(s)

Mr. C.B. Tiwari, Adv.
Mr. Sabarish Subramaniam, Adv.
Mr. K. Paari Vendhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) Nos. 8633/2017

Application for exemption from filing O.T. is allowed.

The special leave petition is dismissed qua the petitioner- Gauri Shankar.

Issue notice on the special leave petition as well as the prayer for grant of ad-interim bail.

SLP(Crl.) No. 8917/2017

Application for exemption from filing O.T. is allowed.

Issue notice on the special leave petition as well as the prayer for grant of ad-interim bail.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar